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(b) the financial assistance provided by the Union Government to Assam during each of the last three years; and

(c) the names of the places of historical importance or otherwise for which financial assistance has been provided during the above period; projectwise.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) The development of Tourism is primarily the responsibility of the State/UT Government. The Central Department of Tourism, however, provides financial assistance on the basis of specific proposals received from them and availability of funds. There are no proposals of Assam for financial assistance pending with the Department of Tourism.

For the year 1996-97 Department of Tourism, Govt. of India has agreed in principle to provide assistance to the following projects, provided the State Govts submits complete and detailed proposals :-

- (1) Purchase of Elephant for Kaziranga. Manas. Orang and Pobitora.
- (2) Improve the Sound & Light Show at Talatal Ghar at Sibsagar.
- (3) Upgradation cum expansion of tourist facilities at Kaziranga.

(b) and (c). The details of the projects/schemes for which central financial **assistance** has been extended to Assam State during the last 3 years are given as under :-

1993-94

S.No. Name of the project	Amount Sanctioned
	R <mark>s. in la</mark> khs
1. Tourist cottages at Hajo	24 35
2. Tourist Resorts at Biswanath Ghat	15 45
3. Tourist lodge at Tinsukhia	23.54
 Tented Accommodation at Kaziranga. Manas and Bholukpang Umronse 	14 77
19 94-9 5	
1. Tourist complex at Halflong	27.79
 Tourist complex at Rajiv Gandhi Wild Life Sanctuary, Orang 	25.20
1995-96	
1. Tourist Reception Centre at Kazirang	a 25.86
 Picnic huts and other tourist facilities at Manas. 	21.42
3. Cafetaria at Bhalukpong	12.96
4. Assistance for Tea Festival	5.00
5. Assistance for Rangoli Bihu Festival 1996	5.00

Women Through Advertising Media

1061. SHRI KRISHAN LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether women of the country are continuing to be protrayed indecently through "advertising media;

(b) whether representation of women (Prohibition) Act, 1986 has failed to check it:

(c) if so, the details thereof;

(d) whether the Government propose to amend this Act; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No. Sir.

(b) to (e). The indecent Representation of Women (Prohibition) Act. is one of the laws/codes, whose objective is to curb indecent representation of women through advertisements. The responsibility for enforcing penal provisions of the Act rests with the State Governments. However, there is very little information from the State Governments on the implementation or the dissemination of the Act. The Department of Women & Child Development initiated an exercise to comprehensively review the exissting Act with the help of National Law School of India. Bangalore. The report submitted by the National Law School of India has been sent to National Commission for Women for obtaining their comments

[Translation]

Violation of EPF Act

1062 SHRI JAI PRAKASH AGARWAL Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No 4185 on December 22nd, 1995 regarding violation of EPF Act and state

(a) whether the requisite information has been collected and laid on the Table of the House:

(b) if so, the details thereof:

(c) if not, the reasons for dealy, and

(d) the time by which the information is likely to be laid on the Table of the House?

THE MINISTER OF LABOUR (SHR! M. ARUNACHALAM): (a) to (d). The information has since been collected and an Implementation Report sent to the Ministry of Parliamentary Affairs on 4.7.96 in the prescribed proforma for being laid on the Table of the House. A copy of the Implementation Report containing the details is enclosed as statement.